

carrying out valuation in this case. In case, he expresses his inability to take up the assignment, the assignment can be given to **Mrs. Bhakti B Shah**, having Registration No. IBBI/RV/06/2018/10072 and having its registered office at D-1204/5/6, 12th Floor, Ashok Towers, Dr. B. Ambedkar Road, Opp. Bharatmata Cinema, Next to ITC Grand Central Hotel, Parel, Mumbai, Maharashtra – 400012, email:- bhakti[at]gmail[dot]com or to **Mr. Pratik Singhi**, having Registration No. IBBI/RV/06/2018/10077 and having registered office at D303, Prathamesh Residency, Dadabhai Road, Opp. Tehsildar Office, Near Bhavans College, Andheri West, Mumbai, Mumbai, Suburban, Maharashtra – 400058, email:- pratiksinghi[at]gmail[dot]com as valuer to conduct valuation of the Respondent Company together with its goodwill and business.

All the terms with respect to the valuation fee fixed in the order dated 23.04.2024 will be applicable to the new valuer. The order dated 23.04.2024 read with 13.05.2024 is modified to the extent indicated above. Accordingly, **Company Application/225/2024** is **allowed** and **disposed of**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)